

IN THE COURT OF JUDICIAL MAGISTRATE, TIRUMANGALAM

**Present: Thiru.M.C.Arun, L.L.B.,**  
Judicial Magistrate, Tirumangalam  
Dated this the 18<sup>th</sup> day of June 2020.  
CR.M.P.No.616/2020

Rajendran, 48/2020,  
S/o.Manikkam

... Petitioner/Accused

-/Vs./-

State through the Sub Inspector of Police,  
Tirumangalam Town P.S.  
Cr.No.276/2020  
U/s. 4(1-A) TNP Act

... Respondent/Complainant

**Date of Remand: 30.05.2020**

The counsel for the accused filed bail petition U/s.437 Cr.Pc. to the drop box of this court on 18.06.2020 due to outbreak of COVID - 19 Lock down. This court passed the following:

**ORDER**

Heard. Records Perused. The offence is exclusively triable by the court of sessions and considering the facts and circumstances of this case, this court is declined to grant bail. Hence this bail petition is dismissed.

Pronounced by me in the open court on this the 18<sup>th</sup> day of June 2020.

Sd/-M.C.Arun,  
Judicial Magistrate,  
Tirumangalam.